Central Administrative Tribunal Principal Bench

R.A.No.5/99 M.A.No.93/99 in O.A.No.1409/95

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 19th day of March, 1999

Sh. Gyanender Singh s/o Sh. Ram Charan Singh B-14, Pitampura Police Lines Delhi.

.... Applicant

(By Shri Shyam Babu, Advocate)

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- Govt. of N.C.T. of Delhi through the Chief Secretary NCT of Delhi.
- 2. The Dy. Commissioner of Police (Crime & Railways) Police Headquarters IP Estate New Delhi.
- 3. Mr. S.S.Menon ACP (Crime Branch) Police Hqrs. I.P.Estate New Delhi.

Respondents

(By Shri Rajinder Pandita, Advocate)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Heard Shri Shyam Babu, learned counsel for the applicant and Shri Rajinder Pandita, learned counsel for the respondents in RA No.5/99 and MA No.93/99.

2. In RA No.5/99, filed by the respondents, it has been alleged that because of the judgment of the Supreme Court in State of Rajasthan Vs. B.K.Meena & Others, JT 1996(8) SC 684 which was delivered on 27.7.1996 and on the basis of certain other judgments of this Tribunal referred to in the RA, the order of this Tribunal in OA No.1409/95 delivered on 12.1.1996 may be reviewed.

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3. We have seen the MA for condonation of delay and do not find the reasons given therein sufficient to condone the delay of more than two years in filing the RA. Apart from this on merits also we find that having regard to Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47 of CPC, the grounds taken in the RA are not tenable for allowing the review application.

4. For the reasons given above, RA No.5/99 and MA No.93/99 are dismissed accordingly. No costs.

McDay— (R.K.Ahooja)— Member(A) (Smt. Lakshmi Swaminathan) Member(J)

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